

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 21612 of 2015

[Arising out of Order-in-Appeal No. COC-EXCUS-000-APP-418-14-15 dated 23.03.2015 passed by the Commissioner of Central Excise, Customs & Service Tax (Appeals-I), Cochin]

**M/s. Mathsraman
Manufacturers and Traders (P)
Ltd.**

Plot No. 71, 72, Major Industrial Estate
South Kalamassery
Ernakulam – 683 109

Appellant(s)

VERSUS

**Commissioner of Central
Excise, Customs and Service
Tax, Cochin**

C.R. Building, I.S. Press Road
Ernakulam
Cochin – 682 018

Respondent(s)

APPEARANCE:

None for the appellant

Ms Arpitha S., Joint Commissioner (AR) for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO,
MEMBER (TECHNICAL)**

Final Order No. 20945 / 2025

DATE OF HEARING: 01.07.2025

DATE OF DECISION: 01.07.2025

PER : D.M. MISRA

None present for the appellant. The matter has been listed on 16.12.2024, 27.01.2025, 01.04.2025, 09.05.2025 and today. On the last date of hearing, this Tribunal

adjourned the matter recording the fact of non-appearance of the appellant as a matter of last chance. Even today, none appeared nor there is any request for adjournment. It seems that the appellant is not serious to prosecute the appeal before this forum. Accordingly, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in Open Court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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